

SKS POWER GENERATION (CHHATTISGARH) LIMITED

List of Financial Creditors

Updated as on 08-11-2022

Claims of secured financial creditors - Unrelated

Sr no	Financial Creditor	Amount Claimed	Amount Admitted	Amount under verification	Amount not admitted	Security Interest
1	Bank of Baroda	17,40,71,35,311.67	17,40,71,35,311.67			<p>a. 1st Pari passu charge on all immovable and movable fixed assets (including leasehold rights) of the project.</p> <p>b. 1st Pari passu charge over all current assets of the project including book debts, operating cash flows, receivables, commissions (present & future), save the carve outs as detailed in point e below.</p> <p>c. 1st charge on all intangibles, goodwill, uncalled capital of the project, both present & future through deed of hypothecation</p> <p>d. Assignment of all project documents, contracts, rights, interests, insurance contracts and all benefits incidental to the project activities.</p> <p>e. 1st charge over all accounts, including without limitations, the Trust and Retention Account (TRA), DSRA TRA sub accounts, the resolution Accounts (or any account in substitution thereof) and such other bank accounts that may be permitted to be opened and over all funds from time to time deposited therein and over all authorised investments or other securities representing all amounts credited thereto in relation to the project.</p> <p>f. Pledge of shares of SKS Power Generation (Chhattisgarh) Limited as permissible as per the Banking Regulation Act.</p> <p>g. Corporate Guarantee of Agriculture Resources Limited.</p> <p>For Security that has not been created in favour of Existing Lenders or any future securities including the charge on any land and/or right to use/right of way over the land to be acquired by the Borrower for the Project (Such as for Railway Siding) or assignment of any Power Purchase Agreement or any other Project Document entered into at future date, shall be credited and perfected within a period of 180 days from the date of acquisition of such asset or date of entering into such Project Document.</p>
2	State Bank of India	1,35,61,29,275.92	1,35,61,29,275.92			<p>Primary: First pari-passu charge over the company's Stock & receivables and other current assets (present & future). Value as per Stock statement dated 28.02.2022: Rs 101.75 Crore</p> <p>Collateral: Part -A:</p>

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						<p>i. Hypothecation of Plant & Machinery, Mortgage of factory land & Building and all piece and parcel of land located on various survey No. in Binjkot, Darramuda, Badejampali, Bansiya, Saradih village, The- Kharsia, Distt- Raigarh, Chhattisgarh admeasuring total area leased from CSIDC- 512.616 Acres Owned- 46 .493 Acres. Forest revenue land — 31.957 acres Including area outside factory premises, for railway lines, water pipeline and other requirements and all other fixed assets (including movables) of the company.</p> <p>ii. Registered Mortgage 1st Charge Freehold Non Agricultural plot of land bearing No 35 admeasuring 150 sq mts situated at survey No. 332A+334A+338A, Mouje Zaap of Sudhagad Taluka, Dist — Raigad, (M.H.) Value of collateral security Rs 2150.32 Crore as on 29th April 2022</p> <p>Collateral: Part - B:</p> <p>Pledge of shares :7.5% shares of the company held by ARL or its affiliate.</p> <p>Amount of claim covered by guarantee, if any: Corporate guarantee of Agritrade Resources Ltd for Rs 865.00 Crore as per guarantee agreement dated 30.07.2019.</p>
	Total	18,76,32,64,587.59	18,76,32,64,587.59			